

The Railway Passengers (Cancellation of Tickets and Refund of Fares) Rules, 1990 THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI JAGDEEP DHANKHAR): Madam, on behalf of SHRI GEORGE FERNANDES I lay the Table, under Section 199 of the Railways Act, 1989, a copy (in English and Hindi) of the Ministry of Railways (Railway Board) Notification G.S.R. No. 646(E), dated the 18th July, 1990, publishing the Railway Passengers (Cancellation of Ticket and Refund of Fares) Rules, 1990. [Placed in Library. See No. LT-1384/90].

I. The Ministry of Urban Development (Chief Accounts Office) Recruitment Rules, 1988,

II. The Urban Land (Ceiling and Regulation) Amendment Rules, 1990.

THE MINISTRY OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): Madam, I lay on the Table—

- I. (i) A copy (in English and Hindi) of the Ministry of Urban Development Notification G.S.R. No. 1023, dated the 31st December, 1988, publishing the Ministry of Urban Development (Chief Accounts Officer) Recruitment Rules, 1988, under section 58 of the Delhi Development Authority Act 1957. (ii) Corrigendum (in English and Hindi) to Notification G.S.R. No. 1023, dated the 31st December, 1988.

[Placed in Library. See No. LT-1386/90 for (i) and (ii)].

- II. A copy (in English and Hindi) of the Ministry of Urban Development Notification G.S.R. No. 245, dated the 21st April, 1990, publishing the Urban Land (Ceiling and Regulation) Amendment Rules, 1990, under Sub-Section (3) of Section 46 of the Urban Land (Ceiling and Regulation) Act, 1976.

[Placed in Library, See No. LT-1385/ 900].

Report and Accounts (1986-87) of the Punjab Film and News Corporation Limited, Chandigarh and related papers

SHRI JAGDEEP DHANKHAR: Madam, I lay on the Table a copy each (in English and Hindi) of the following papers :—

- (i) Fourteenth Annual Report and Accounts of the Punjab Film and News Corporation Limited, Chandigarh, for the year 1986-87, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Statement giving reasons for the delay in laying the papers mentioned above.

[Placed in Library. See No. LT-1500/90 for (i) and (ii)].

I. Reports (1984-85 and 1985-86) of the Minorities Commission and related papers.

II. Report and Accounts (1987-88) of the National Labour Institute, New Delhi.

III. Notification of the Ministry of Labour and related papers.

अम एव कल्याण मन्त्रा (आराम तबलास पासवान) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :—

I. निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) :—

(i) 1984-85 के वर्ष के लिए अल्प-संख्यक आयोग का सातवां वार्षिक प्रतिवेदन और उस पर की गई कार्यवाही संबंधी ज्ञापन, प्रतिवेदन पर व्याख्यात्मक टिप्पण सहित। [पुस्तकालय में रखी गयीं। देखिए सं. 1394/90]

(ii) 1985-86 के वर्ष के लिए अल्प-संख्यक आयोग का आठवां वार्षिक प्रतिवेदन और उस पर की गई कार्यवाही संबंधी ज्ञापन, प्रतिवेदन पर व्याख्यात्मक टिप्पण सहित। [पुस्तकालय में रखी गयीं। देखिए सं. एल. टी. 1395/90]

II. 1987-88 के वर्ष के लिए राष्ट्रीय श्रम संस्थान, नई दिल्ली का वार्षिक प्रतिवेदन

(i) और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन सहित।

(ii) संस्थान के कार्यकरण की सरकार द्वारा समीक्षा।

(iii) ऊपर (i) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों